

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO.950**  
TO BE ANSWERED ON 17.12.2018

**STATE COMMISSION FOR ST**

950 SHRI MALLIKARJUN KHARGE

Will the Minister of TRIBAL AFFAIRS be please to state:

- (a) the details of the States which have a State Commission for Scheduled Tribes;
- (b) the details of the States that have any legislation or Rules of Procedure governing the functioning of the ST Commission such as composition of the Commission, qualifications of members, powers etc;
- (c) the details of the States that do not have any legislation or rules governing the ST from where does the ST derive its powers; and
- (d) the details of the remedy available to the members of the ST community in States which do not have any ST Commission?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI JASWANTSINH BHABHOR)

(a) to (c) No such information is maintained in the Ministry.

(d) Any member of ST community can approach the National Commission for Scheduled Tribes for redressal of their grievances on matters relating to the deprivation of rights or safeguards provided for Scheduled Tribes under Constitution or under any other law for the time being in force or under any order of the Government under Article 338A of the Constitution of India.

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